- (b) whether his Ministry is also thinking of having corporate social responsibility system for this purpose; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) and (c) The Ministry has issued Voluntary Guidelines on Corporate Social Responsibility in December, 2009 to encourage the corporate sector to contribute in the social and economic development of the communities.

## Entry of Bt. brinjal seeds

1841. SHRID. RAJA:

SHRIR.C. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is fact that there is a chance to make backdoor entry of Bt brinjal seeds by leakage of seeds till it is cleared by an independent regulatory body;
- (b) if so, whether Government is considering a proposal put forward by green activists to introduce a liability clause to make responsible the crop developer for any potential leakage and contamination during moratorium; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) As of date, there is no commercial cultivation of Bt brinjal in the world. Bt brinjal Event EE-1 has been first developed in India and is being field tested in Bangladesh and Philippines. The Genetic Engineering Approval Committee (GEAC) in its meeting held on 9.2.2010 has decided that the seed stock of Bt brinjal available with the developers should be deposited with the National Bureau of Plant Genetics Resources to prevent any potential leakage and contamination during moratorium.

(b) and (c) There is no proposal to invoke a liability clause as provisions of the Environment (Protection) Act, 1986 and Rules made therein provide for punitive action in case of non-compliance or violation of statutory provisions.

## Ban on mining activities in Aravali Hills

1842. SHRI MOINUL HASSAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the reasons for banning mining activities in the Aravalis in Haryana by the Supreme Court;